

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

आ.अ.सं./I.T.A No.87/SRT/2019 & 88/SRT/2019

निर्धारण वर्ष/Assessment Year: 2014-15

Ishwerlal Kasanji Mahyavanshi, Ladvi, Taluka Kamrej, Dist Surat – 394 325. [PAN: AEIPM 1987 J]	Vs .	The Income Tax Officer, Ward-3(1)(1), Surat.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओर से /Assessee by	None.
राजस्वकीओर से /Revenue by	Smt. Usha Shrote – Sr.DR

सुनवाई की तारीख/ Date of hearing:	13.04.2021
उद्घोषणा की तारीख/Pronouncement on:	13.04.2021

आदेश / O R D E R

PER Dr.ARJUN LAL SAINI, ACCOUNTANT MEMEBER:

1. These two appeals by the Assessee are directed against the separate orders of Id.Commissioner of Income Tax(Appeals)-3, Surat hereinafter referred as “Ld.CIT(A)” both dated 29.11.2018 for the assessment year (AY) 2014-15.
2. Both these appeals came up hearing on 13th April 2021. The assessee has already filed separate application for both appeals dated 26.03.2021 contending therein that the assessee has settled dispute with the Department under Vivad-Se-Vishwas Scheme–2020 and had already received Form-3. The assessee filed copy of Form-3, for each

assessment year under **Vivad Se Vishwas Act, 2020** the details of which are as follows:

i) For ITA No.87/SRT/2019, A.Y. 2014-15 FORM-3, dated 29.12.2020 vide Acknowledgment No.932637260291220 issued by PCIT, Surat-1.

ii) For ITA No.88/SRT/2019, A.Y. 2014-15, FORM-3, dated 29.12.2020 vide Acknowledgment No.932637260291220 issued by PCIT, Surat-1.

3. The Id.Departmental Representative /Sr.DR appearing for the Revenue has no objection if both the appeals of assessee are dismissed as withdrawn. Considering the contents of the applications filed by the assessee, the appeals of the assessee are dismissed as withdrawn being settled. Resultantly, both the appeal of the Assessee are dismissed. The AO is directed to pass consequential order as per CBDT Circular No.3/2021 dated 04.03.2021.

Order pronounced on 13th April 2021 at the time of hearing of appeal.

Sd/-

(PAWAN SINGH)

(न्यायिक सदस्य/JUDICIAL MEMBER)

Sd/-

(Dr.ARJUN LAL SAINI)

(लेखा सदस्य/ACCOUNTANT MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 13th April 2021 /#SGR

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

/ / **TRUE COPY** / /

Assistant Registrar, Surat